



Government of Jammu and Kashmir  
**Home Department**  
Civil Secretariat, Jammu/Srinagar

**Notification,**  
Srinagar, the 1<sup>st</sup> October, 2018

SRO<sup>444</sup>- In exercise of the powers conferred by clause (o) of sub-section (1) of section 4 of the Code of Criminal Procedure, Samvat, 1989, the Governor hereby directs and declares with effect from the date of publication of this notification in the official Gazette, the place specified in column (1) of the schedule hereunder as "Police Station" for the area specified in the corresponding entry in column(2) thereof, in respect of the investigation of scheduled offences under the National Investigation Agency Act, 2008 (34 of 2008) for exercising the powers under the provisions of the Code of Criminal Procedure, Svt. 1989.

<b>Name of the Police Station</b>	<b>Areas falling within the Jurisdiction of the Police Station</b>
National Investigation Agency, Lane No. 03, Adarsh Enclave, Railway Road, Trikuta Nagar, Jammu (J&K)-180012	Whole of the State of Jammu and Kashmir.

By order of the Governor.

Sd/-  
(R. K. Goyal) IAS  
Principal Secretary to the Government  
Home Department

No: Home/PB-III/21/2018

Dated. 01 .10.2018

Copy to the: -

1. All Financial Commissioners.
2. Principal Secretary to Hon'ble Governor.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. All Principal Secretaries to the Government.
5. Director General of Police, J&K, Srinagar.

*Adh*

